OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH: ALLAHABAD

FRIDAY THIS THE 13TH DAY OF DECEMBER, 2002

CC.C.P. NO. 172 OF 2002 IN O.A 252 OF 2002

HON. MR. GOVINDAN S. TAMET MEMBER.

HON. MR. GOVINDAN. S. TAMPI, MEMBER-A HON. MR.A.E. CHATNAGAR, MEMBER-J

Ramesh Yadav, s/o Sri Vikram Yadav, Socially Usefull productive Work Teacher(SUPW Teacher) at present working at Kendriya Vidyalaya, Krishna Nagar, P.O Bahadurpur, District:- Burdwan.

Applicant.

(By Advocate: -Shri R.P.Singh)

Versus

1- Sri. H.M.Catrae,
Commissioner Kendriya Vidyalaya Sangthan,
Head quarter, 18 Institution Area,
Shaheed Jeet Singh Marg,
New Delhi. Respondents.

ORDER

HON. MR. GOVINDAN.S. TAMPI, MEMBERIA

None for the applicant. Heard Shri N.P.sing/counsel for the respondents. In this case, while disposing of O.A NO. 252/02 the Tribunal had directed the respondent No. 2 , Commissioner, Kendriya Vidyalaya Sangathan to consider the application in prescribed proforma alongwith two representations made by the applicant before order of general transfer for the year 2001-2002.

- 2. The grievance made out by the applicant petitioner it that the Tribunal's order had not been followed by the respondents.
- 3. Learned counsels pointed out that on account of institutional exigencies the consideration of the representation can not be finalised before the said grand order. The respondents had moved an Misc. Application seeking further time from the Tribunal for impunged order which has been granted. The order of the

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Commissioner, Kendriya Vidhayalaya Sangathan, respondent No. 2 has been passed on 7-10-2002 1,e, before the expiry of the period for which extention has been granted.

4. In the circumstances, we do not find that the respondents are guilty of any wilful deliberate.

intention for dis-obedience of this Tribunal.

The C.P is therefore, dismissed and not tres are discharged.

Member-J

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Madhu/